

(2017) 12 DEL CK 0313

In the Delhi High Court

Case No : MAC. Appeal No. 1304 Of 2012, 20 Of 2013, Civil Miscellaneous No. 21432 Of 2012

National Insurance Company Ltd

APPELLANT

Vs

Neha Walia & Ors.

RESPONDENT

Date of Decision : 12-12-2017

Acts Referred:

Citation : (2017) 12 DEL CK 0313

Hon'ble Judges : R.K.Gauba, J

Bench : Single Bench

Advocate : Shantha Devi Raman, Arihant Jain, Nitinjya Chaudhary, Rajiv Kumar Trivedi, Sameer Nandwani

Final Decision : Disposed Of

Judgement

Medical expenses,"Rs.10,00,000/-

Pain & suffering & enjoyment of life,"Rs.2,00,000/-

Special diet & conveyance charges,"Rs.57,000/-

Nursing charges,"Rs.2,00,000/-

Attendant charges,"Rs.4,00,000/-

Future loss of income on account of permanent disability,"Rs.43,29,000/-

Loss of amenities,"Rs.2,00,000/-

Total,"Rs.63,86,000/-

Less : interim compensation paid vide order dated

15.07.2008,"Rs.25,000/-

Net amount,"Rs.63,61,000/-

six months with provision for auto renewal. Such amount with accrued interest

may be availed by the tribunal for satisfying the award that may be,
passed afresh. The contentions to above effect of both sides vis-à-vis the
justification or otherwise of the award earlier granted are reserved and,
may be re-agitated before the tribunal.,

11. The parties other than the owner and the driver are directed to appear before
the tribunal on 16.02.2018.,

12. Given the condition of the claimant, it is hoped and trusted that the tribunal
will hold expeditious proceedings and reach its fresh decision at an early",
date.,

13. The statutory amount shall be refunded to the insurance company.,

14. Both the appeals and the pending application are disposed of in above terms.,